

SCHEDULE I
MAXIMUM FEES
[See sub-section (1) of section 71.]

Document or act in respect of which the fee is payable	Maximum fee
Statement under section 58.....	Three rupees.
Statement under section 60.....	One rupee.
Intimation under section 61.....	One rupee.
Intimation under section 62	One rupee.
Notice under section 63.....	One rupee.
Application under section 64.....	One rupee.
Inspection of the Register of Firms under sub-section (1) of section 66.....	Eight annas for inspecting one volume of the Register.
Inspection of documents relating to a firm under sub-section (2) of section 66.....	Eight annas for the inspection of all documents relating to one firm.
Copies from the Register of Firms	Four annas for each hundred words of part thereof.

STATE AMENDMENTS

Karnataka

Amendment of Schedule I.—In schedule I to the Indian Partnership Act, 1932 (Central Act 9 of 1932),—

(1) for the words “Three rupees” and “Four annas”, where they occur, the words “one hundred rupees”, and “one rupees”, shall respectively be substituted;

(2) for the words “One rupee” appearing against “Statement under section 60”, the words, “fifty rupees”, shall be substituted;

(3) for the words “One rupee” appearing against “Intimation under section 61,” “Intimation under 62” and “Notice under section 63” and “application under section 64,” the words “Twenty five rupees” shall respectively be substituted.

(4) for the words, “Eight annas” appearing against “Inspection of the Register of Firms under sub-section (1) of section 66”, the words, “Twenty rupees”, shall be substituted;

(5) for the words, “Eight annas”, appearing against “Inspection of documents relating to a firm under sub-section (2) of section 66”, the words “Ten rupees” shall be substituted.

[Vide Karnataka Act 1 of 1987, s. 2].

STATE AMENDMENT

Kerala

Substitution of new Schedule for Schedule I.-In the Indian Partnership Act, 1932 (Central Act 9 of 1932), for Schedule I, the following Schedule shall be substituted, namely

“SCHEDULE I
Maximum Fees
[See sub-section (1) of section 71]

Document or act in respect of which the fee is payable	Maximum fee
Statement under section 58	Five hundred rupees.
Statement under section 60	Two hundred rupees.
Intimation under section 61	Two hundred rupees.
Intimation under Section 62	Two hundred rupees
Notice under section 63	Two hundred rupees
Application under section 64	Two hundred rupees
Inspection of the Register of Firms under sub-section (1) of section 66	Fifty Rupees for inspecting one volume of the Register.
Inspection of documents relating to a firm under sub-section (2) of section 66	One hundred rupees for the inspection of all documents relating to one firm.
Copies from the Register of Firms	One hundred rupees for each hundred words or a part thereof.”

[Vide Kerala Act 32 of 2013, s. 2]

Kerala

Substitution of new Schedule for Schedule I.-In the Indian Partnership Act, 1932 (Central Act 9 of 1932), for Schedule I, the following Schedule shall be substituted, namely:-

“SCHEDULE I
Maximum Fees
[See sub-section (1) of section 71]

Document or act in respect of which the fee is payable	Maximum fee
Statement under section 58	Fifteen rupees
Statement under section 60	Five rupees
Intimation under section 61	Five rupees
Intimation under section 62	Five rupees
Notice under section 63	Five rupees
Application under section 64	Five rupees
Inspection of the Register of Firms under sub-section (1) of section 66	Two rupees for inspecting one volume of the Register
Inspection of documents relating to a firm under sub-section (2) of section 66	Two rupees for the inspection of all documents relating to one firm
Copies from the Register of Firms	Fifty paise for each hundred words or part thereof.”

[Vide kerala Act 25 of 1973, s. 2]

Rajasthan

Substitution of Schedule I to the Central Act IX of 1932. – In Schedule I of Indian Partnership Act, 1932 (Central Act IX of 1932), for Schedule I, as existing in the application thereof to the State of Rajasthan, the following shall be substituted, namely:-

"SCHEDULE-I

Maximum Fees

[See sub-section (1) of Section 71]

Document or Act in respect of which the fee is payable.		Maximum Fee
1	2	3
1.	Statement under Section 58	Hundred Rupees
2.	Statement Under Section 60	Thirty Rupees
3.	Intimation Under Section 61	Thirty Rupees
4.	Intimation Under Section 62	Thirty Rupees
5.	Notice Under Section 63	Thirty Rupees
6.	Application Under Section 64	Thirty Rupees
7.	Inspection of the Register of Firms Under Sub-Section (1) of Section 66	Twenty Ruppes for inspection of one volume of register
8.	Inspection of documents relating to a firm under sub-section (2) of Section 66	Twenty Rupees for inspection of all documents relating to one firm
9.	Copies from the Register of Firms	Six Rupees for each hundred words or part thereof.”

[Vide Rajasthan Act 8 of 1996, s. 2]

Substitution of new Schedule for Schedule I to Central Act IX of 1932.— For Schedule I to the principal Act, the following Schedule shall be substituted, namely:-

"SCHEDULE I

Maximum Fees.

(See sub-section (1) of section 71)

Document or act in respect of which the fee is payable.	Maximum fee.
1	2
1. Statement under section 58.	Fifteen rupees.
2. Statement under section 60.	Five rupees.
3. Intimation under section 61.	Five rupees.
4. Intimation under section 62.	Five rupees.
5. Notice under section 63.	Five rupees.
6. Application under section 64.	Five rupees.
7. Inspection of the register of firms under sub-section (1) of section 66.	Two rupees, for inspecting one volume of Register.
8. Inspection of documents relating to a firm under Sub-section (2) of section 66.	Two rupees for inspection of all documents relating to one firm.
9. Copies from the register of firms .	Two rupees for each hundred words or part thereof.”

[Vide Rajasthan Act 10 of 1971, s. 2]

Substitution of Schedule I to the Central Act IX of 1932.-In Schedule I of Indian Partnership Act, 1932 (Central Act IX of 1932), for Schedule I, as existing in the application thereof to the State of Rajasthan, the following shall be substituted, namely:—

"SCHEDULE-I

Maximum Fees

[See sub-section (1) of section 71]

S. No.	Document or act in respect of which the fee is payable	Maximum Fee
1.	2.	3.
1.	Statement under section 58	Three hundred rupees
2.	Statement under section 60	One hundred rupees
3.	Intimation under section 61	One hundred rupees
4.	Intimation under section 62	One hundred rupees
5.	Notice under section 63	One hundred rupees

6.	Application under section 64	One hundred rupees
7.	Inspection of the Register of firms under sub-section (1) of section 66	One hundred rupees for inspection of one volume of Register
8.	Inspection of documents relating to a firm under sub-section (2) of section 66	One hundred rupees for inspection of all documents relating to one firm
9.	Copies from the Register of firms	Fifteen rupees for each hundred words or part thereof."

[Vide Rajasthan Act 7 of 2007, s. 2]

Gujarat

Substituted of Schedule of I of 9 of 1932.—In the Indian Partnership Act, 1932 (9 of 1932), in its application

**“SHEDULE I
MAXIMUM FEES**

(See sub-section (1) of section 71)

Document or act in respect of which the fee is payable	Maximum fee
Statement under section 58	Three hundred rupees
Statement under section 60	One hundred fifty rupees
Statement under section 61	One hundred fifty rupees
Statement under section 62	One hundred fifty rupees
Notice under section 63	One hundred fifty rupees
Application under section 64	One hundred fifty rupees
Inspection of the Register of Firms under sub-section /1) of section 66	Fifty rupees for inspecting one volume of the register
Inspection of documents relating to a firm under sub-section /2) of section 66	Fifty rupees for inspection of all documents relating to one firm
Copies from the Register of Firms	Fifty rupees for each hundred words or part thereof.".

[Vide Gujarat Act 25 of 2019, s. 2]